

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF THINK ANALYTICS CONSULTANCY SERVICES PRIVATE LIMITED

1.	NAME OF THE CORPORATE PERSON	Think Analytics Consultancy Services Private Limited
2.	DATE OF INCORPORATION OF CORPORATE PERSON	29 January 2020
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	Registrar of Companies, Mumbai I
4.	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U74999MH2020PTC336813
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	2078 B Wing, Oberoi Garden Estate, Chandivali Farm Road, Mumbai City, Andheri East, Maharashtra, India, 400072.
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	11 June 2026
7.	NAME, ADDRESS, EMAIL ADDRESS, TELEPHONE NUMBER AND REGISTRATION NUMBER OF THE LIQUIDATOR	Name: Vasudevan Gopu Address: G.V. enclave, 18/30, Ramani Street, K.K. Pudur, Saibaba Colony (4 th right opp. Road to Saibaba Colony Hotel Annapoorna Road), Coimbatore – 641038, Tamil Nadu, India. Email: vasudevangopu.ip@gmail.com, vasudevanacs@gmail.com Telephone No. 0422-4347063 Registration No. IBBI/IPA-002/IP-N00291/2017-18/10849
8.	LAST DATE FOR SUBMISSION OF CLAIMS	11 July 2026

Notice is hereby given that Think Analytics Consultancy Services Private Limited has commenced voluntary liquidation on **11 June 2026**.

The stakeholders of Think Analytics Consultancy Services Private Limited are hereby called upon to submit a proof of their claims, on or before **11 July 2026** to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 12-06-2026
Place: Coimbatore

Vasudevan Gopu
Liquidator of Think Analytics Consultancy Services Private Limited
Registration No: IBBI/IPA-002/IP-N00291/2017-18/10849
AFA No: AA2/10849/02/300627/204281 valid till 30.06.2027

Russian oil imports rise in May

PRESS TRUST OF INDIA
New Delhi, June 14

INDIA REMAINED THE world's second-largest buyer of Russian fossil fuels in May, importing an estimated €5.8 billion (\$6.7 billion) worth of Russian hydrocarbons as refiners stepped up crude purchases from Moscow, European think tank Centre for Research on Energy and Clean Air (CREA) said in a report.

Crude oil accounted for about 83% of India's imports from Russia during the month, valued at €4.8 billion, while oil products and coal imports stood at €550 million and €429 million, respectively.

"India's total crude import volumes recorded an 8% m-o-m increase in May. This is partially explained by a 21% m-o-m increase in Russian imports," CREA said.

Some of India's largest refining hubs recorded notable increases in Russian crude arrivals. Unloaded volumes at the Vadinar refinery in Gujarat rose 36% from April levels, while deliveries to the Jamnagar refining complex in the state increased 14%.

According to CREA, state-run refiners also expanded purchases after resuming imports earlier this year. The New Mangalore and Visakhapatnam refineries, which had halted Russian crude imports at the end of November 2025, continued buying Russian oil after restarting purchases in March.

Russian crude deliveries to New Mangalore rose 13% month-on-month in May, while imports at Visakhapatnam jumped 42%, it said.

IMF only sought methodology upgrade: CEA defends GDP

ASIA NEWS
INTERNATIONAL
New Delhi, June 14

CHIEF ECONOMIC ADVISOR (CEA) V Anantha Nageswaran defended the credibility of India's GDP statistics, saying the country does not use revisions in methodology or base years to artificially boost economic output figures. Nageswaran responded to concerns raised by some economists over India's GDP estimates, stressing that GDP measurement is an estimate in every country and that India follows internationally accepted statistical practices.

"GDP is an estimate. No country can pretend that it has an accurate way of measuring the GDP," he said. The CEA argued that India's recent GDP rebasing exercise demonstrates that the government is not attempting to inflate economic figures through statistical changes.

"If they had said Indian GDP was no longer ₹354 lakh crore but ₹384 lakh crore, people would have accepted that. That is what many countries do. In fact, we are the only country which brought it down," he said, referring to the revision following the change in base year and methodology.

"So we are not trying to use any of these methodological changes to bump up our numbers," he added. Nageswaran said India's statistical system

V ANANTHA NAGESWARAN,
CHIEF ECONOMIC ADVISOR

We follow internationally accepted methods and we don't use GDP methodological revisions to bump up numbers artificially



aims to produce reliable data rather than numbers that support any particular narrative.

"We produce reliable statistics. We follow internationally accepted methods and we don't use GDP methodological revisions to bump up numbers artificially," he said.

"Our philosophy is to let the statistics speak for themselves." The CEA also pointed to assessments by international institutions, saying criticisms have largely focused on methodology rather than the

reliability of India's data.

"IMF, for example, ... questioned us not on the reliability, but on the fact that some of the methodologies need improvement," he said, adding that such improvements have since been undertaken. "I think the problem with some of these critiques is that if the number doesn't meet their expectations, then they are willing to call it, 'I don't have trust in that number,'" he said.

Nageswaran further argued that criticism of GDP figures often reflects preconceived views about the economy rather than concerns about the data itself.

Speaking about Artificial Intelligence (AI), he said AI is expected to have a far deeper and wider impact on the global labour market than earlier technological shifts because it simultaneously affects both cognitive and skill-based jobs.

Indian-flagged dhow sinks off Oman coast, crew rescued

PRESS TRUST OF INDIA
Dubai/New Delhi, June 14

AN INDIAN-FLAGGED dhow sank off the Oman coast following a mechanical failure, and all 14 crew members were rescued on Sunday, officials said.

The Indian Embassy in Oman said all 14 crew members rescued are "safe and in good health," adding that they were moved to a vessel which is heading to Mumbai.

The Mumbai-bound vessel, MV Jabal Ali, is learnt to be a cargo ship.

"Rescue operation involving Indian Flagged MSV Virat I has been successfully completed. All 14 crew members have been rescued and are presently onboard Jabal Ali 9 heading to Mumbai. The crew members are safe and in good health," the mission said in a post on X.

Authoritative sources said the vessel sank because of "mechanical failure."

Earlier, in a separate post, the

All the rescued 14 crew members are "safe and in good health"

Indian Embassy in Muscat said: "It has emerged that the vessel experienced an engine failure, and the crew eventually transferred safely to a life-raft. Rescue operation is presently underway through ships in vicinity, under coordination of Omani authorities."

The incident comes amid American military actions on merchant vessels defying the US's naval blockade in the region.

The Oman coast witnessed tensions last week as three vessels with Indian crew members came under US attack. One of them killed three seafarers.

India on Friday summoned US charge d'affaires Jason Meeks, the second time in a week, and told him that American military's "lethal and deadly" strikes on commercial

vessels with Indian crew members off the coast of Oman are "unacceptable" and they undermine the safety, security and stability of international maritime commerce.

Indian dies aboard vessel off Oman coast

Meanwhile, in another incident, an Indian national died due to medical complications aboard a vessel currently docked at Duqm Port in Muscat, the Indian Embassy in Oman has said, adding that it has initiated efforts to bring his body back.

The Embassy did not provide the details of the medical conditions leading to his death.

In a social media post on Sunday, the Indian mission said, "The Embassy remains in close touch with family members of the Indian national Mr Nishanth Uirthanathan, who unfortunately lost his life due to medical conditions, crew members of the vessel and concerned authorities."

Cemindia

Cemindia Projects Limited

(formerly ITD Cementation India Limited)
CIN : L61000MH1978PLC020435

Registered Office: 9th Floor, Prima Bay, Tower - B, Gate No. 5, Saki Vihar Road, Powai, Mumbai 400072, Maharashtra.
Phone No: 022-66931600. Fax No: 022-66931628 | Email: investors.relation@cemindia.co.in | Website: www.cemindia.co.in

NOTICE TO SHAREHOLDERS
SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SHARES

Securities and Exchange Board of India (SEBI) had earlier issued a Circular dated July 2, 2025, providing for a Special Window for a period of six months from July 7, 2025 to January 6, 2026 for Re-lodgement of Transfer Requests of Physical Shares. Shareholders are hereby informed that, pursuant to Circular no. HO/38/13/11(2)/2026-MIRSD-POD/13750/2026 dated January 30, 2026, issued by SEBI, another Special Window has been opened exclusively for Transfer and Dematerialisation of Physical Shares.

This special window shall remain open for a period of one year from February 5, 2026 to February 4, 2027.

The said facility is applicable only to those shareholders who had purchased shares prior to the deadline of April 01, 2019, and who:

1. Had not lodged the shares for transfer; or

2. Had lodged the shares for transfer, but the same were rejected / returned / not processed due to deficiencies in documents or procedural requirements.

Applicability for Special Window:

For clarity with regard to applicability of this window, below matrix may be referred to:

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Security Certificate Available?	Eligible to lodge in the current window?
Before April 01, 2019	No (it is fresh lodgement)	Yes	✓
Before April 01, 2019	Yes (it was rejected/ returned earlier)	Yes	✓
Before April 01, 2019	Yes	No	✗
Before April 01, 2019	No	No	✗

Shareholders are hereby informed that only those requests, accompanied by original share certificate(s), duly executed transfer deed(s), and other required supporting documents, shall be considered under this Special Window.

Cases involving disputes between transferor and transferee and shares which have been transferred to the Investor Education and Protection Fund will not be considered under this Special Window.

Further, the shares so transferred shall be mandatorily credited to the transferee only in demat mode, shall be under lock-in period of one year from the date of registration of transfer and shall not be transferred/lien-marked/pledged during the said lock-in period.

Concerned shareholders are requested to lodge their transfer requests of physical shares with the Company's Registrar and Share Transfer Agents, KFin Technologies Limited, Selenium Tower B, Plot No. 31 & 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad, Telangana-500 032. Toll free no. : 1800 309 4001 | Website: <https://www.kfintech.com> | Email ID: inward.ris@kfintech.com within the above-mentioned timelines. Relevant shareholders are encouraged to take advantage of this one-time special window. The relevant details for investors are also available in the SEBI Circular and can be accessed through the social media link at https://www.linkedin.com/posts/cemindia_notice-transfer-and-dematerialisation-of-ugc-post-7429112316836769792-zzti?utm_source=share&utm_medium=member_desktop&rcm=ACoAAXDC-uAB3XjtmxdtAoUAtcpjhrXU5E-x0

For Cemindia Projects Limited
(formerly ITD Cementation India Limited)
Sd/-
Rahul Neogi
Company Secretary
ICSI Membership No. A10653

Date: June 13, 2026

Dalmia Bharat SUGAR

DALMIA BHARAT SUGAR AND INDUSTRIES LIMITED

(CIN: L15100TN1951PLC000640)

Registered Office: Dalmiapuram, Dist. Tiruchirappalli, TN 621651 IN

Corporate Office: 4th floor, Hansalaya Building, 15, Barakhamba Road, New Delhi - 110001

Phone No.: 011 23465100; E-mail – sec.corp@dalmiasugar.com; Website: www.dalmiasugar.com

Notice regarding 74th Annual General Meeting to be held through Video Conferencing/Other Audio-Visual Means

The Shareholders may please note that the 74th Annual General Meeting ("AGM") of the Company will be convened through Video Conferencing/other Audio Visual Means on Friday, July 10, 2026 at 11.00 AM IST as per the provisions of the Companies Act, 2013 and Rules framed thereunder ("the Act") read with MCA (Ministry of Corporate Affairs) circular nos. 14/2020 dated April 08, 2020, 17/2020 dated April 13, 2020 and 03/2025 dated September 22, 2025, without the physical presence of the members at a common venue.

The Notice of the AGM and the Annual Report are being made available on the Company's website www.dalmiasugar.com, websites of the stock exchanges where shares of the Company are listed, i.e., BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com, respectively and at the website of NSDL at www.evoting.nsdl.com.

Shareholders whose e-mail addresses are not registered may temporarily get their e-mail address and mobile number registered with the Company/National Security Depositories Limited by sending a request at sec.corp@dalmiasugar.com/ evoting@nsdl.com.

The Company will be providing remote e-voting facility to the Shareholders through National Securities Depository Limited ("NSDL"). The shareholders unable to vote through remote e-voting would be able to do the e-voting at the AGM by using their credentials. The details of the credentials will be mentioned in the AGM Notice. The detailed procedure for remote e-voting/e-voting during the AGM will also be provided in the notice of the AGM. Any person holding shares in physical form and non-individual shareholders, who acquire shares of the Company and becomes a Shareholder of the Company after sending of the AGM Notice and holding shares as of the cut-off date, may obtain the login ID and password by sending a request at evoting@nsdl.com. However, if he / she is already registered with NSDL for remote e-Voting then he /she can use his / her existing User ID and password for casting the vote.

The Shareholders may take note that the Board of Directors of the Company, in its meeting held on May 05, 2026, has recommended final dividend of Rs. 1.50 (75%) per equity share having face value of Rs. 2/- for the Financial Year ended March 31, 2026. The final dividend if approved, will be paid to members whose names appear in the Register of Members as on Friday, July 03, 2026. Shareholders who have registered/not registered their e-mail address and mobile nos. including address and bank details may please contact and validate/update their details and also submit their mandates for receiving the dividend directly into their bank with the Depository Participant in case the shares are held in electronic form and with the Company's Registrar and Share Transfer Agent, KFin Technologies Limited in case the shares are held in physical form. In case of any queries, shareholder may write to inward.ris@kfintech.com.

For Dalmia Bharat Sugar and Industries Limited
Sd/-
Rachna Goria
Company Secretary
Membership No. - FCS6741

FORM A
PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulation 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF
THINK ANALYTICS CONSULTANCY SERVICES PRIVATE LIMITED

1. Name of the Corporate Person	Think Analytics Consultancy Services Private Limited
2. Date of Incorporation of Corporate Person	29 January 2020
3. Authority under which Corporate Person is incorporated / registered	Registrar of Companies, Mumbai I
4. Corporate Identity Number of Corporate Person	U74999MH2020PTC336813
5. Address of the Registered Office and Principal Office (If Any) of Corporate Person.	2078 B Wing, Oberoi Garden Estate, Chandivall Farm Road, Mumbai City, Andheri East, Maharashtra, India, 400072.
6. Liquidation Commencement Date of Corporate Person	11 June 2026
7. Name, Address, eMail Address, Telephone Number and the Registration Number of the Liquidator	Name: VASUDEVAN GOPU Address: G.V. Enclave, 18/30, Ramani Street, K.K.Pudur, Saibaba Colony (4th Right Opp. Road to Saibaba Colony, Hotel Annappa Road) Coimbatore - 641 038, Tamil Nadu, India. Email: vasudevanguopu@gmail.com ; vasudevanacs@gmail.com Registration No. IBBI/PA-002/IP-N00291/2017-18/10849
8. Last Date for Submission of Claims	11 July 2026

Notice is hereby given that Think Analytics Consultancy Services Private Limited has commenced voluntary liquidation on 11 June 2026.

The stakeholders of Think Analytics Consultancy Services Private Limited are hereby called upon to submit a proof of their claims, on or before 11 July 2026 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Vasudevan Gopu
Liquidator of Think Analytics Consultancy Services Private Limited
Registration No: IBBI/PA-002/IP-N00291/2017-18/10849
AFA No. AA2/10849/02/30627/202421 valid till 30.06.2027

Date : 12.06.2026
Place : Coimbatore

THE BUSINESS DAILY

FOR DAILY BUSINESS

FINANCIAL EXPRESS

Read to Lead

Form No. INC-26

[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]

Advertisement to be published in the newspaper for change of registered office of the company from one state to another Before the Central Government

Before the Central Government
(Hon'ble Regional Director, Western Region)

In the matter of the Companies Act, 2013, Section 13(4) of the Companies Act, 2013 and Rule 30(5) (a) of the Companies (Incorporation) Rules, 2014

AND

In the matter of K C A Limited

(CIN : U51900MH1973PLC016373) a Company registered under the Companies Act, 1956 and having its registered office at Flat No. 8, Bldg. No.1, Hirak Co. Op. Hsg. Soc. Ltd., Irla Bridge, 96-B, Swami Vivekanand Road, Vile Parle, Mumbai - 400056, Maharashtra. APPLICANT

Notice is hereby given to the General Public that the Company proposes to make an application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 21st May, 2026 to enable the Company to change its Registered office from "State of Maharashtra" to "State of Gujarat".

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver either on MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his / her objections supported by an affidavit stating the nature of his / her interest and grounds of opposition to the Regional Director, Western Region, Everest 5th Floor, 100 Marine Drive, Mumbai- 400002, Maharashtra within fourteen days from the date of publication of this notice with a copy to the applicant Company at its registered office at the address mentioned below :

Registered Office : Flat No. 8, Bldg. No.1, Hirak Co. Op. Hsg. Soc. Ltd., Irla Bridge, 96-B, Swami Vivekanand Road, Vile Parle, Mumbai - 400056, Maharashtra.

K C A Limited
Sd/- Rajesh Lodha
Director - DIN No : 03561612

Date : 15/06/2026
Place : Mumbai

ELANTAS

ELANTAS Beck India Limited

CIN: L24222PN1956PLC134746

Regd. Office: 147, Mumbai-Pune Road, Pimpri, Pune - 411018

Email: cs.elantas.beck.india@altana.com

Website : www.elantas.com Ph. No. + 020 67190600

SPECIAL WINDOW FOR TRANSFER AND DEMATERIALISATION OF PHYSICAL SHARES

Pursuant to SEBI Circular No. HO/38/13/11(2)/2026-MIRSD-POD/13750/2026, dated 30th January, 2026, a special window has been opened for lodgement of transfer and dematerialisation ("demat") request of physical securities which were sold/purchased prior to 01st April, 2019. The Special Window has been opened for a period of 1 (one) year from 05th February, 2026 to 04th February, 2027.

These requests can be re-lodge with the Company's Registrar & Transfer Agent i.e. MUGF Intime India Private Limited, Address: Block-202, 2nd Floor, Akshay Complex, near Ganesh Temple, Off Dhule Patil Road, Pune - 411 001, Contact No: +91 20 26160084 or please write to: investor.helpdesk@in.mpgs.mugf.com, within the above-mentioned timelines or email write to the Company at the designated email id: CS.Elantas.Beck.India@altana.com.

100 Days Campaign – "Saksham Niveshak"

Shareholders of the Company are hereby informed that the Investor Education and Protection Fund Authority (IEPFA), under the Ministry of Corporate Affairs, has re-launched second 100-day nation wide campaign titled – "Saksham Niveshak" starting from 1st April, 2026 to 9th July, 2026. This campaign has been initiated to encourage shareholders to update their KYC details, bank mandates, nomination details information and contact information etc., as well as to claim any unpaid or unclaimed Dividends.

The objective of the campaign is to facilitate timely updation of shareholder records and prevent the transfer of unclaimed dividends and corresponding shares to the Investor Education and Protection Fund (IEPF). In this regard, the Company has already reached out to the concerned shareholder(s) and for more details you may visit the web link: <https://www.elantas.com/beck-india/financial-documents/compliance-with-corporate-governance.html>

For ELANTAS Beck India Limited
Sd/-
Ashutosh Kulkarni
Head Legal & Company Secretary
(Membership No. A18549)

Place: Pune
Date: 15th June, 2026

Form No. RSC - 4

[Pursuant to Rule 3(3) of NCLT (Procedure for reduction of share capital of Company) Rules, 2016]

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH, COMPANY PETITION NO. 97/MB/2026

REGIONAL FOODS PRIVATE LIMITED having CIN: U74999MH2018PTC311318, is a Private Limited Company, incorporated under the Companies Act, 2013, and having its registered office at Shop No.5, RS Land, Upwan, Behind Rajesh Garden, Pokhran Road No.1, Near Mayor Bunglow, Thane West, Jekagram, Thane, Maharashtra, India, 400606. Petitioner Company

PUBLICATION OF NOTICE

Notice may be taken that a petition was presented to the Tribunal, Mumbai Bench, on the 15th day of March, 2026 (admitted by the Tribunal on 03rd day of June, 2026) for confirming the reduction of the share capital of the above Company from INR 10,14,580 (Rupees Ten Lakhs Fourteen Thousand Five Hundred Eighty only) divided into 56,468 (Fifty Six Thousand Four Hundred Sixty Eight) equity shares of INR 10 (Indian Rupees Ten only) each; and 44,990 (Forty Four Thousand Nine Hundred Ninety) preference shares of INR 10 each fully paid-up to INR 9,14,580 (Indian Rupees Nine Lakhs Fourteen Thousand Five Hundred Eighty only) divided into 46,468 (Forty Six Thousand Four Hundred Sixty Eight) equity shares of INR 10 (Rupees Ten only) each; and 44,990 (Forty Four Thousand Nine Hundred Ninety) preference shares of INR 10 (Indian Rupees Ten only) each fully paid-up, by cancelling and extinguishing in aggregate, 17.71% (Seventeen Point Seven One percent) (on non-diluted basis) of the total issued, subscribed and paid-up share capital of the Company comprising of 10,000 (Ten Thousand) equity shares of INR 10 (Indian Rupees Ten only) held by Mr. Sunny Ravindranath Pawaskar, Promoter of the Company.

The notices to individual creditors are being issued. The list of creditors prepared on the February 28, 2026 by the Company is available at the registered office of the Company situated at Shop No.5, RS Land, Upwan, Behind Rajesh Garden, Pokhran Road No.1, Near Mayor Bunglow, Thane West, Jekagram, Thane, Maharashtra, India, 400606 for inspection on all working days during 11:00 a.m. to 04:00 p.m. between Monday to Friday for a period of 3 (three) months from the date of this notice.

If any creditor of the Company has any objection to the petition or the details in the list of creditors, the same may be sent (along with supporting documents) and details about his name and address and the name and address of his Authorised Representative, if any, to the undersigned at registered office of the Company situated Shop No.5, RS Land, Upwan, Behind Rajesh Garden, Pokhran Road No.1, Near Mayor Bunglow, Thane West, Jekagram, Thane, Maharashtra, India, 400606 within 3 (three) months of date of this notice.

If no objection is received within the time stated above, the list of creditors will, in all the proceedings under the above petition to reduce the share capital of the Company, be treated as correct.

It may also be noted that a hearing has been fixed for Wednesday, 23rd day of September, 2026 on which the Tribunal shall hear the petition. In case any creditor intends to attend the hearing, he should make a request along with his objections, if any.

For REGIONAL FOODS PRIVATE LIMITED
Sd/-
Aarti Gajendra Sharda
Director
DIN: 07644614

Date: June 15, 2026

AXIS BANK

AXIS BANK LIMITED (CIN: L6510GJ1993PLC020769)

Stressed Assets Group, Corporate Office, "Axis House", C-2, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai - 400025.
Mobile: 8451832131. www.axisbank.com

[Appendix - IV] [See proviso to rule 8(6)]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY

E-Auction sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower i.e. M/s Dhanshree Developers and Guarantor(s) i.e. Dhanshree Developers Pvt.Ltd and Mr. Shankarrao Borkar that the below described immovable property is mortgaged/charged to Axis Bank Limited i.e. Secured Creditor, the physical possession of which has been taken by the Authorized Officer of Axis Bank Limited on 12-03-2021 under section 13 (4) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Security Interest (Enforcement) Rules, 2002 in pursuant to order dated 30-03-2019 passed by the Hon'ble Additional District Magistrate, Osmanabad and the orders dated 05-02-2021 passed by the Hon'ble High Court, Bombay, will be sold on "AS IS WHERE IS", "AS IS WHAT IS", AND "WHATSOEVER THERE IS" basis on 09th July 2026, for recovery of Rs.18,44,05,020/- (Rupees Eighteen Crore Forty Four Lakh Five Thousand Twenty Only) as on 31.10.2015 plus further interest from 01.11.2015 along with penal interest thereon till the date of payment and incidental expenses, other charges, costs etc. net of recoveries, due to the Axis Bank Limited from M/s Dhanshree Developers being the Borrower and Dhanshree Developers Pvt. Ltd and Mr. Shankarrao Borkar being the Guarantors / Mortgagors.

The reserve price will be:

Property Description	Reserve Price (Amt. in Rupees)	Earnest Money Deposit
	Rs	Rs
Exclusive charge on All that piece or parcel of land bearing S.No. 552, H.no. 1, 2, 3/4, 3/2, 3/4, S.No. 555 H. No. 2, 1, S. No. 556, S.No. 551, H. No. 1/1 & 1/2 admeasuring 22.46 hectares at village Andur, National Highway No. 9, Tal Tuljapur District Osmanabad bounded as follows - On or towards the East : By Land of Chaudhari An. Andur, and Land of Shaniappa Kardame, On or towards the South : By National Highway no.-09, On or towards the North : By Land of Shantir Nivrutti Hipparge	11,84,00,000/- (Rupees Eleven Crores and eighty - Four Lakhs Only)	1,18,40,000/- (Rupees One Crore eighteen lakhs and forty thousand only)

With buildings constructed thereon along with other assets such as furniture and fixtures, equipments, machinery – fixed or movable, structures and any other assets situated thereon

For detailed terms and conditions of the sale, please refer to the link provided in <https://www.axisbank.com/auction-notices> and/or <https://axisbank.auctiontiger.net>

Last date for submission of bid and EMD Remittance: Demand Draft/Pay Order in the favour of "Axis Bank Ltd.", payable at Mumbai, to be submitted on or before 08th July 2026, by 5pm at the following address -
-Mumbai – Mr. Rahul Phonde, Axis Bank Ltd, Structured Assets Group, 7th Floor, Corporate Office, "Axis House", C-2, Wadia International Centre, Pandurang Budhkar Marg, Worli, Mumbai-400025; Mob: +91-8451832131.

Inspection of Property: June 25th, 2026, between 1.00 PM to 2.00 PM only with prior appointment

Date and time of e-auction: 09th July 2026, between 02 p.m to 03 p.m with auto-extension of five minutes each in the event of bids placed in the last five minutes.

Bid Increment/Amount: Rs 1,00,000/- (Rupees One lakh Only)

Encumbrance known to the Secured Creditor: No known encumbrances.

This notice should be considered as notice to the Borrowers / Guarantors / Mortgagors under Rule 8 & 9 of The Security Interest (Enforcement) Rules, 2002.

For detailed terms and conditions of the sale, please refer to the link provided in <https://www.axisbank.com/auction-notices> and/or <https://axisbank.auctiontiger.net>.

Date: 15.06.2026
Place: Mumbai

Sd/- Authorised Officer
Axis Bank Ltd.

१२

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महालक्ष्मी शाखा

तळमऊस, संभव तीर्थ, २-ए, भुलाभाई देसाई रोड, हाजी अली, महालक्ष्मी, मुंबई ४०० ०२६, दूरध्वनी २३५११६३६, २३५११५९९, २३५२६०१५, २३५२६६३५ / २३५१०५८२

ई-मेल: Mahalaxmi.MumbaiSouth@bankofindia.co.in

संदर्भ क्र. एमएचएल/एडीव्ही/सरफेसी/२०२६-२७/०३ दिनांक: २२.०५.२०२६

ई-मेल/स्पीड पोस्ट/ हॅण्ड डिलिव्हरी द्वारे

प्रती,

मे. झेनव्हिजन फार्मा एलएलपी (कर्जदार)

आता मे. एमएसपी मेडिसिन्स एलएलपी म्हणून ज्ञात

(त्यांच्या भागीदाराद्वारे प्रतिनिधित्व केलेले

श्री. सुनील हरिपंत पोफळे, श्री. वेंकट सिवकुमार बोव्हा आणि श्री. परस विनोद गांधी)

१ ला मजला, प्लॉट क्र. ४, के. के. चेंबरस, पुरुषोत्तमदास ठाकुरदास रोड, सिद्धार्थ कॉलेज समोर, फोर्ट मुंबई, ४०० ००१.

ए). श्री. सुनील हरिपंत पोफळे, (नियुक्त भागीदार)

प्लॉट क्र. १५, ललित बिल्डिंग, बोडहाऊस रोड, बघवार पार्कच्या शेजारी, कुलाबा, मुंबई ४०० ००५.

श्री. श्री. परस विनोद गांधी, (भागीदार)

क्र. ४८, हिमालया संसायटी, सहाय रोड, अंधेरी कोर्ट, अंधेरी पूर्व, मुंबई ४०० ०९९.

महोदय/महोदया

सिस्कुयुरिटीयझेशन अँड रिस्कन्ट्रोल ऑफ फायनान्शियल असेट्स अँड एम्प्लॉयमेंट ऑफ सिस्कुयुरिटी इंटरस्ट अँड, २००२ च्या कलम १३(२) अन्वये सूचना

१. तुमच्या विनंतीनुसार बँकेक रु. ३१,००,००,०००/- च्या एकूण रकमेकरीता विविध पत्र सुविधा तुम्हाला बँकेमार्फत मंजूर केले. आम्ही आमच्याद्वारे मंजूर केलेल्या पत्रसुविधा आणि सूचनेनेही सध्या त्या अंतर्गत थकीत रकमेचा तपशील येथे खाली देत आहोत:-

अनु. क्र.	सुविधेचे स्वरूप	मंजूर मर्यादा (रु. यात)	१३.०५.२०२६ तारखेसोयीची उर्वरित थकीत (रु. यात)	पासत प्रभावीत व्याज (रु. यात)	दंडात्मक व्याज (रु. यात)
१	टर्म लोन १ खाते क्र. ००८८७०२१० ०००३३६	१२,००,००,०००/-	६,६४,७६,७६०.९२/-	७,८६,६८४.१६/- (३०.०४.२०२६ पासून मासिक आधारे वार्षिक १८.७८% दराने व्याज)	८३,७७८.९३/- ३०.०४.२०२६ पासून द.सा. २.००%
२	टर्म लोन २ खाते क्र. ००८८७०२१० ०००३३७	३,००,००,०००/-	१,१४,९२,७४३.३२/-	१,३६,००४.८०/- (३०.०४.२०२६ पासून मासिक आधारे वार्षिक १८.७८% दराने व्याज)	४४,४८४.००/- ३०.०४.२०२६ पासून द.सा. २.००%
३	कॅश क्रेडीट खाते क्र. ००८८३०११० ०००१६६	१६,००,००,०००/-	११,८८,९८,८६९.७६/-	११,५७,६२९.१७/- (२१.०४.२०२६ पासून मासिक आधारे वार्षिक १८.७८% दराने व्याज)	२,०८,४८०.२०/- २१.०४.२०२६ पासून द.सा. २.००%
	एकूण	३१,००,००,०००/-	१९,६८,६८,३७४.००/-	२८,८०,३१८.१३/-	३,०६,७४३.९३/-

एकूण

रु. २०,००,५५,४३५.२६/- (रुपये वीस कोटी पंचाचव हजार चारशे पत्तीस आणि सव्वीस पैसे फक्त)

२. बँकेने मंजूर केलेल्या वरील सद्य पत्र सुविधा खालील मता/ तारणाने सुविधित केल्या आहेत.(बँकेकडे मारीत मता/मिळकतीचे तपशील):

प्राथमिक तारण:

ए). आमच्या बँकेच्या विलपपुरवठ्यातून निर्माण करण्यात आलेल्या आकस्मिक खर्चासह जंगम / स्थिर प्लॉट आणि मशिनरी, इलेक्ट्रिकल आणि फर्निचिंग कामे आणि इन्फ्रा काम यांचे जंगमगण.

सेसाई आयडी	एसआय	एआय
निओमशीन कॉर्टिंग मशीन	४००० ७७१३ ८०४३	२००० ७८७४ २६७५
एचपीएलएच + सॉफ्टवेअर ऑनलिन्यास १० ग्रा	४००० ७७१३ ८७५४	२००० ७८७४ ३४४४
वॉट्स अलायन्स पीटीई लि. इक्विपमेंट्स	४००० ७७१३ ३७२४	२००० ७८७३ ८१९१
सावंट इन्स्ट्रुमेंट्स कॉलनी काउंटर लव्हादी	४००० ७७१३ २४२८	२००० ७८७३ ८७२४
सावंट इन्स्ट्रुमेंट्स गॅस प्रोसेसिंग प्रभाग	४००० ७७१३ ३९३१	२००० ७८७३ ८७५५
मॅक्सलॅब जेनयुअर प्रो युव्ही/यूएफ-टीओसी	४००० ७७१३ ११२१	२००० ७८७३ ५४६५
एलमॅक ब्लिस्टर पॅकिंग मशीन	४००० ७७१३ ७७४०	२००० ७८७३ ४८८९
एसीजी पॅम फार्मा ऑटोमॅटिक कॅप्सूल फिलिंग मशीन	४००० ७७१२ ८६४२	२००० ७८७३ २५६४
कॉन्क्यू नीड्स एचपी वर्क स्टेशन	४००० ७७१२ ६५८१	२००० ७८७३ ०२६६

बी). फार्मास्यूटिकल औषधे इत्यादी साठा आणि बुक-डेव्हस यांचे जंगमगण.

सेसाई एसआय: ४००० ६५८१ २५४१, एआय: २००० ६६७५ ८३८७

सांप्रतिकृत तारण:

ए) प्लॉट क्र. १७, क्षेत्र मोजमापणी सुमारे १८०० चौ. फूट, १० वा मजला, बी-विंग, "त्रिशूल गोल्ड कोस्ट सीएचएसएल" म्हणून ओळखल्या जाणाऱ्या इमारतीमध्ये, प्लॉट क्र. १३, १४ आणि १५, सेक्टर-९, गाव घणसोली, जिह्ला ठाणे, नवी मुंबई - ४००७०१ येथे स्थित, श्री. वेंकट सिवकुमार बोव्हा आणि सी. जे. सुभराणी यांच्या मालकीच्या सोन कार पार्किंग जगासह नोंदणीकृत महागखानाद्वारे प्रथम आणि विशेष प्रभार.

सेसाई एसआय: ४००० ६५७७ ४११२, एआय: २००० ६६७१ ८६९०

सीमा	
उत्तरेला	प्लॉट क्र. १२
दक्षिणेला	प्लॉट क्र. १६
पूर्वेला	घरीदा हाऊस स्किम
पश्चिमेला	३० मीटर मोठा रोड

सी). इतर कोणत्याही बँक / एफआय / एचबीएफसी द्वारे विलपुवठ्यात न केलेल्या फर्मच्या विद्यमान प्लॉट आणि मशिनरीचे जंगमगण, ए-३१०, टीटीसी इंडस्ट्रियल एरिया, महाएमआयडीसी, नवी मुंबई, ४००७०१ येथे स्थित.

सेसाई एसआय: ४००० ७७१९ १०४२, एआय: २००० ७८७९ ७७१४.

३. वरील पत्र सुविधा अंतर्गत बँकेची देय रक्कम परतफेड करण्यात तुम्ही कसू केल्यामुळे, वैधानिक शाखा लेखापरीक्षकांनी जारी केलेल्या दिनांक १७.०४.२०२६ च्या मेमोरँडम ऑफ चेंज (एमओसी) नुसार, भारतीय रिझर्व्ह बँकेने जारी केलेल्या निर्देश/मार्गदर्शक तत्वांनुसार आम्ही तुम्हाला देणारे १३.०५.२०२६ पासून नॉन परफॉर्मिंग असेट म्हणून वर्गीकृत केले आहे.

४. वरील कारणांमुळे याद्वारे आम्ही तुम्हाला वरील अर्धव्याच्या कलम १३(२) अन्वये सूचना जारी करून ह्या सूचनेच्या तारखेपासून ६० दिवसांच्या कालावधीत बँकेने केलेला मासिक आधारे चक्रवर्तीने सध्या द.सा. १८.७८% दराने रु. २०,००,५५,४३५.२६ (रुपये वीस कोटी पंचाचव हजार चारशे पत्तीस आणि सव्वीस पैसे मात्र) (सूचनेच्या तारखेपर्यंत सांप्रतिकृत दराने) आणि तुमच्याकडून प्रदानपर्यंत बँकेद्वारे उपाजित सर्व परिचय्य, प्रभार आणि खर्च अशी रक्कम बँकेला अदा करून तुमचे सर्व दायित्व निभावण्यास सांगत आहोत, कसूर केल्यास कृपया ध्यानात ठेवावी की, आम्ही वर वर्णन केल्याप्रमाणे सद्य सूचनेच्या तारखेपासून अँड रिस्कन्ट्रोल ऑफ फायनान्शियल असेट्स अँड एम्प्लॉयमेंट ऑफ सिस्कुयुरिटी इंटरस्ट अँड, २००२ च्या कलम १३ अन्वये बँकेला प्राप्त असलेल्या अधिकाऱ्यांचा वापर करून कारवाई करू. त्याच्या खर्च आणि परिणामीची जोखणी सर्वस्वी तुम्ही असेल.

५. आम्ही जेव्हा उपरोक्त कालावधीत परतफेड आणि तारण मतांचे विमोचन होईपर्यंत प्रत्येक देय व्याज, बँकेला आलेले सर्व खर्च, आकार आणि परिचय्य यासह एकात्रितरीत्या बँकेच्या संपूर्ण थकबाकीचे प्रदान करून तुमचे दायित्व निभावण्यास तुम्हाला सांगत आहोत, कृपया महत्वाची गोष्ट ध्यानात ठेवावी की, सरफेसी अर्धव्याच्या कलम १३(८) प्रमाणे, तारण मतांचे विमोचन करण्याचा अधिकार, तुम्हाला केवळ, तारण मतांचे भाडेपट्टा, अभिहस्तांन किंवा विक्रीद्वारे हस्तांतरित कोणतीही रक्कम शिष्टक राहिल्यास तुम्हाला प्रदान केली जाईल.

६. वर वर्णन केलेल्या अधिकाऱ्यांचा वापर करून रोकड झालेल्या रकमेतून प्रथम आम्हाला आलेला सर्व खर्च, आकार व परिचय्य आणि/किंवा त्याच्याशी मिळित कोणताही खर्च भागवला जाईल आणि नंतर वर वर्णन केल्याप्रमाणे सद्य सूचनेच्या तारखेपासून संविदात्मक दराने व्याजासह बँकेची येणे थकबाकी भागविण्यात येईल आणि बँकेची संपूर्ण येणे (कर्जदार किंवा हमीदार म्हणून) कसूर केल्यास कृपया ध्यानात ठेवावी की, बँकेला आलेले सर्व खर्च, आकार आणि परिचय्य यासह एकात्रितरीत्या बँकेच्या संपूर्ण थकबाकीचे प्रदान करून तुमचे दायित्व निभावण्यास तुम्हाला सांगत आहोत, कृपया महत्वाची गोष्ट ध्यानात ठेवावी की, सरफेसी अर्धव्याच्या कलम १३(८) प्रमाणे, तारण मतांचे विमोचन करण्याचा अधिकार, तुम्हाला केवळ, तारण मतांचे भाडेपट्टा, अभिहस्तांन किंवा विक्रीद्वारे हस्तांतरित कोणतीही रक्कम शिष्टक राहिल्यास तुम्हाला प्रदान केली जाईल.

७. वर वर्णन केलेल्या अधिकाऱ्यांचा वापर करून रोकड झालेल्या रकमेतून सद्य थकबाकी संपूर्ण न भरल्यास, आम्ही तुमच्याकडून सर्व खर्च, आकार व परिचय्य हक्क वसूल करण्याकरिता तुमच्या अन्य मता व तुमच्याविरुद्ध कर्ज वसुली न्यायाधिकरण/ न्यायालयासमोर कारवाई करण्याचे आमचे अधिकार राखून ठेवत आहोत.

८. वर वर्णन केलेल्या अधिकाऱ्यांचा वापर करून रोकड झालेल्या रकमेतून सद्य थकबाकी संपूर्ण न भरल्यास, आम्ही तुमच्याकडून सर्व खर्च, आकार व परिचय्य हक्क वसूल करण्याकरिता तुमच्या अन्य मता व तुमच्याविरुद्ध कर्ज वसुली न्यायाधिकरण/ न्यायालयासमोर कारवाई करण्याचे आमचे अधिकार राखून ठेवत आहोत.

९. कृपया ध्यानात ठेवावी की, बँकेला आलेले सर्व खर्च, आकार आणि परिचय्य यासह एकात्रितरीत्या बँकेच्या संपूर्ण थकबाकीचे प्रदान करून तुमचे दायित्व निभावण्यास तुम्हाला सांगत आहोत, कृपया महत्वाची गोष्ट ध्यानात ठेवावी की, सरफेसी अर्धव्याच्या कलम १३(८) प्रमाणे, तारण मतांचे विमोचन करण्याचा अधिकार, तुम्हाला केवळ, तारण मतांचे भाडेपट्टा, अभिहस्तांन किंवा विक्रीद्वारे हस्तांतरित कोणत्याही खात्री कराराने किंवा जनेतकडून स्वरूपके किंवा निविदा मागवून किंवा जाहीर लिलावासाठीची सूचना प्रकाशित होण्याच्या तारखेपर्यंतच उपलब्ध असेल.

१०. कृपया ध्यानात ठेवावी की, बँकेला आलेले सर्व खर्च, आकार आणि परिचय्य यासह एकात्रितरीत्या बँकेच्या संपूर्ण थकबाकीचे प्रदान करून तुमचे दायित्व निभावण्यास तुम्हाला सांगत आहोत, कृपया महत्वाची गोष्ट ध्यानात ठेवावी की, सरफेसी अर्धव्याच्या कलम १३(८) प्रमाणे, तारण मतांचे विमोचन करण्याचा अधिकार, तुम्हाला केवळ, तारण मतांचे भाडेपट्टा, अभिहस्तांन किंवा विक्रीद्वारे हस्तांतरित कोणत्याही खात्री कराराने किंवा जनेतकडून स्वरूपके किंवा निविदा मागवून किंवा जाहीर लिलावासाठीची सूचना प्रकाशित होण्याच्या तारखेपर्यंतच उपलब्ध असेल.

११. ही सूचना जारी करण्यासाठी आणि उपरोक्त कलम १३ अंतर्गत अधिकाऱ्यांचा वापर करण्याकरिता निमन्स्वाक्षरीकार बँकेचे हस्तांतर प्राधिकृत अधिकारी आहेत.

१२. हे सांगणे जरूरी नाही की, बँकेला उपलब्ध असलेल्या अन्य कोणत्याही अधिकार किंवा उपायाना बाधा न आणता ही सूचना तुम्हाला दिली आहे.

आपले विश्वासू

(अमित कुमार)

मुख्य व्यवस्थापक आणि प्राधिकृत अधिकारी

दिनांक: मुंबई

२२.०५.२०२६

यामात प्राप्त:

श्री. वेंकट सिवकुमार बोव्हा, (हमीदार आणि गहाणदार)

प्लॉट क्र. १००१, १० वा मजला, बी विंग, त्रिशूल गोल्ड कोस्ट सीएचएसएल लि., प्लॉट क्र. १३, १४ आणि १५, सेक्टर ९, घणसोली, नवी मुंबई ४००७०१.

सी. सुभाणी बोव्हा, (हमीदार आणि गहाणदार)

प्लॉट क्र. १००१, १० वा मजला, बी विंग, त्रिशूल गोल्ड कोस्ट सीएचएसएल लि., प्लॉट क्र. १३, १४ आणि १५, सेक्टर ९, घणसोली, नवी मुंबई ४००७०१.

श्री. सुनील हरिपंत पोफळे, (हमीदार आणि गहाणदार)

प्लॉट क्र. १५, ललित बिल्डिंग, बोडहाऊस रोड, बघवार पार्कच्या शेजारी, कुलाबा, मुंबई ४०० ००५.

मुंबई, सोमवार, १५ जून २०२६

नवी मुंबई महानगरपालिका

सार्वजनिक आरोग्य अभियांत्रिकी विभाग

फेर -निविदा सूचना क्र.नमूमपा/अ.श.अ.(स्था.) 13 /2026-27

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https://mahatenders.gov.in या संकेतस्थळावर Online करण्याचे आहे. ई-

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अडथळीसाठी सदर संकेतस्थळावर दिलेल्या हेल्प डेस्क नंबरवर संपर्क करावे.

कोणतीही निविदा स्वीकारणे अथवा नाकरण्याचा अधिकार मा.आयुक्त,

नवी मुंबई महानगरपालिका यांनी राखून ठेवलेला आहे.

सही:-

(अरविंद शिंदे)

अतिरिक्त शहर अभियंता (स्थापन)

नवी मुंबई महानगरपालिका

जार्ज नमूमपा/जस/जाहिरात/442/2026

फॉर्म ए

जाहीर उद्घोषणा

(इन्साय्फ्री अँड बँकटन्सी बॉर्ड ऑफ इंडिया

(स्नेहळा परितमपान प्रक्रिया) रेग्युलेशन, २०१७ च्या रेग्युलेशन १४)

बँक ऑनलायनटिक्स् कन्सल्टन्सी सर्व्हिसेस प्रायव्हेट लिमिटेडच्या

स्टेकहोल्डरच्या माहितीसाठी

१. कर्जपोट वस्तीचे नाव	बँक ऑनलायनटिक्स् कन्सल्टन्सी सर्व्हिसेस प्रायव्हेट लिमिटेड
२. कर्जपोट वस्तीचा स्वाधिकारी तारीख	२१ जानेवारी, २०२०
३. कर्जपोट वस्तीच्या अंतर्गत स्वाधिकार/ नोंदणीकृत आहे ते प्राधिकार	कंपनी निवेदन, मुंबई १
४. कर्जपोट वस्तीचे कर्जपोट आयव्हेटीटी क्र./ लिमिटेड लाएबिलिटी आयव्हेटीटी	यु७९९९एएमए२०२०पीसीसी३६८१३
५. कर्जपोट वस्तीच्या नोंदणीकृत कार्यालय आणि मुख्य कार्यालय (जर असल्यास) त्याचा पत्ता	२०७८, बी विंग, ओबेरवाय गार्डन इस्ट, चांदिवली फार्म रोड, मुंबई शहर, अंधेरी पूर्व, महाराष्ट्र, भारत, ४०००७२.
६. कर्जपोट वस्तीचे परितमपान सूत्र होण्याची	११ जून, २०२६
७. परितमपानाचे नाव, पत्ता, मॅस पत्ता, दूधकती क्रमांक आणि नोंदणीकरण क्रमांक	नाव: वासुदेव गोपु पत्ता: बी. व्ही. एन्क्लेव्ह, ८/३०, रामाणी स्ट्रीट, के. के. पुडूर, साईबाबा कॉलनी, (साईबाबा कालोनी कडे ४था उजवा रस्ता, हॉटेल अन्नपूर्णा रोड), कोंबेवड - ६४१ ०३८, तामिळ नाडू, भारत. ईमेल: vasudevavangopu.in@gmail.com; vasudevavanas@gmail.com टेलिफोन क्र.: ०४२२-४४७७६३ नोंदणी क्र.: आयबीबीआय/आयपीए-००२/आयपी-एम००२९११/२०१७-१८/१०८९९ एएमए क्र. एए२१/१०८४५/०२/३०६७२७/२०४२८१८, ३०.०६.२०२७ पर्यंत वैध

८. दावे सादर करण्याची अंतिम तारीख

याद्वारे सूचना देण्यात येते की, बँक ऑनलायनटिक्स् कन्सल्टन्सी सर्व्हिसेस प्रायव्हेट लिमिटेड यांनी ११ जून, २०२६ रोजी स्वेच्छा सामान्यांना सूचना देताली आहे.

बँक ऑनलायनटिक्स् कन्सल्टन्सी सर्व्हिसेस प्रायव्हेट लिमिटेड च्या स्टेकहोल्डर्स यांनी त्यांच्या दाव्यांचे पुरावे बाब ७ च्या यमोद नमूद केल्या पत्त्यावर परितमपानांकडे ११ जुलै, २०२६ रोजीस किंवा पूर्वी पाठविण्यास सांगण्यात येत आहे.

दाव्यांसाठी प्रथम इन्सायन्सनी अँड बँकटन्सी बॉर्ड ऑफ इंडियाची वेबसाईट - www.ibbi.gov.in/home/downloads वर उपलब्ध आहे.

वित्तीय धमकांनी त्यांच्या दाव्याचे पुरावे केवळ इलेक्ट्रॉनिक साधनांद्वारे सादर करावेत. सर्व इतर स्टेकहोल्डर्सने दाव्याचे पुरावे व्यक्तिगत: टपालाद्वारे वा इलेक्ट्रॉनिक साधनांद्वारे सादर करू शकतात.

नुकतीचे आणि दिशामुल्ल कडच्या दाव्यांच्या पुराव्यांचे सादरीकरण शिष्टेस जाय असेल.

दिनांक: १२-०६-२०२६

वसुदेव गोपु

उपाध्यक्ष

बँक ऑनलायनटिक्स् कन्सल्टन्सी सर्व्हिसेस प्रायव्हेट लिमिटेड करिता परितमपानकर्ता

नोंदणी क्र.: आयबीबीआय/आयपीए-००२/आयपी-एम००२९११/२०१७-१८/१०८९९

एएमए क्र. एए२१/१०८४५/०२/३०६७२७/२०४२८१८, ३०.०६.२०२७ पर्यंत वैध

बैंक ऑफ इंडिया

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तळमऊस, संभव तीर्थ, २-ए, भुलाभाई देसाई रोड, हाजी अली, महालक्ष्मी, मुंबई ४०० ०२६, दूरध्वनी २३५११६३६, २३५११५९९, २३५२६०१५, २३५२६६३५ / २३५१०५८२

ई-मेल: Mahalaxmi.MumbaiSouth@bankofindia.co.in

संदर्भ क्र.: एमएचएल/एडीव्ही/सरफेसी/२०२६-२७/०३ दिनांक: २२.०५.२०२६

ई-मेल/स्पीड पोस्ट/ हॅण्ड डिलिव्हरी द्वारे

महोदय/महोदया

सिस्कुयुरिटीयझेशन अँड रिस्कन्ट्रोल ऑफ फायनान्शियल असेट्स अँड एम्प्लॉयमेंट ऑफ सिस्कुयुरिटी इंटरस्ट अँड, २००२ च्या कलम १३(२) अन्वये सूचना

१. तुम्हाला याची जाणीव आहे की, बँकेने मे. झेनव्हिजन फार्मा एलएलपी (आता मे. एमएसपी मेडिसिन्स एलएलपी) म्हणून ज्ञात) (मुख्य कर्जको/कर्जदार) यांना एकूण रु. ३१,००,००,०००/- रकमेच्या विविध पत्र सुविधा मंजूर केल्या आहेत, ज्यासाठी तुम्ही हमीदार म्हणून आहात आणि जेव्हाही विविध हमीपत्रे निष्पादित केली आहेत. अशा प्रकारचे शेवटचे हमीपत्र दिनांक ०३.११.२०२२ रोजी निष्पादित करण्यात आले होते, ज्याद्वारे मुख्य देणेकऱ्याने वरील रकमेची ससेच त्यावरील सर्व देय आणि जमा होणारे व्याज, परिचय्य, प्रभार आणि खर्च यांची योग्य परतफेड करण्याची जबाबदारी दिली होती.

२. बँकेने मंजूर केलेल्या विविध पत्र सुविधांचा तपशील आणि त्या अंतर्गत या सूचनेच्या दिनांकास थकीत असलेल्या देय रकमेचा तपशील खालीलप्रमाणे आहे:

अ. क्र.	सुविधेचे स्वरूप	मंजूर मर्यादा (रु. यात)	१३.०५.२०२६ तारखेसोयीची उर्वरित थकीत (रु. यात)	पासत प्रभावीत व्याज (रु. यात)	दंडात्मक व्याज (रु. यात)
१	टर्म लोन १ खाते क्र. ००८८७०२१०००३३६	१२,००,००,०००/-	६,६४,७६,७६०.९२/-	७,८६,६८४.१६/- (३०.०४.२०२६ पासून मासिक आधारे वार्षिक १८.७८% दराने व्याज)	८३,७७८.९३/- ३०.०४.२०२६ पासून द.सा. २.००%
२	टर्म लोन २ खाते क्र. ००८८७०२१०००३३७	३,००,००,०००/-	१,१४,९२,७४३.३२/-	१,३६,००४.८०/- (३०.०४.२०२६ पासून मासिक आधारे वार्षिक १८.७८% दराने व्याज)	४४,४८४.००/- ३०.०४.२०२६ पासून द.सा. २.००%
३	कॅश क्रेडीट खाते क्र. ००८८३०११०००१६६	१६,००,००,०००/-	११,८८,९८,८६९.७६/-	११,५७,६२९.१७/- (२१.०४.२०२६ पासून मासिक आधारे वार्षिक १८.७८% दराने व्याज)	२,०८,४८०.२०/- २१.०४.२०२६ पासून द.सा. २.००%
	एकूण	३१,००,००,०००/-	१९,६८,६८,३७४.००/-	२८,८०,३१८.१३/-	३,०६,७४३.९३/-

एकूण

रु. २०,००,५५,४३५.२६/- (रुपये वीस कोटी पंचाचव हजार चारशे पत्तीस आणि सव्वीस पैसे फक्त)

३. तुम्ही याची जाणीव ठेवावी की, वरील हमीपत्राअंतर्गत आमच्याकडून वरील मुख्य देणेकरी/कर्जदारास मंजूर करण्यात आलेल्या पत्र मर्यादांच्या परतफेडीसाठी तुम्ही दायित्व स्वीकारले आहे आणि खालील तारणे/तुमच्या मिळकतीवर बँकेच्या पक्षात प्रभार निर्माण करून वरील मर्यादांच्या परतफेडीसाठी सुध्दा प्रदान केली आहे:-

प्रथम व विशेष प्रभार, नोंदणीकृत महागखानाद्वारे प्लॉट क्र. १००१, क्षेत्र अंदाजे ११३३ चौ. फूट, १० वा मजला, बी-विंग, "त्रिशूल गोल्ड कोस्ट सीएचएसएल" म्हणून ओळखल्या जाणाऱ्या इमारतीमध्ये, प्लॉट क्र. १३, १४ व १५, सेक्टर-९, गाव घणसोली, जिह्ला ठाणे, नवी मुंबई ४००७०१ येथे स्थित, ससेच दोन कार पार्किंग जगासह, श्री. वेंकट सिवकुमार बोव्हा व सी. जे. सुभराणी यांच्या मालकीच्या

सेसाई एसआय: ४००० ६५७७ ३९१६, एआय: २००० ६६७१ ८५६४.

सीमा	
उत्तरेला	प्लॉट क्र. १२
दक्षिणेला	प्लॉट क्र. १६
पूर्वेला	घरीदा हाऊस स्किम
पश्चिमेला	३० मीटर मोठा रोड

४. वरील पत्र सुविधा अंतर्गत बँकेची देय रक्कम परतफेड करण्यात तुम्ही कसू केल्यामुळे, वैधानिक शाखा लेखापरीक्षकांनी जारी केलेल्या दिनांक १७.०४.२०२६ च्या मेमोरँडम ऑफ चेंज (एमओसी) नुसार, भारतीय रिझर्व्ह बँकेने जारी केलेल्या निर्देश/मार्गदर्शक तत्वांनुसार आम्ही तुम्हाला देणारे १३.०५.२०२६ पासून नॉन परफॉर्मिंग असेट म्हणून वर्गीकृत केले आहे.

५. आम्ही तुम्हाला देणारे रोकड झालेल्या रकमेच्या तारखेपासून ६० दिवसांच्या कालावधीत बँकेने केलेला मासिक आधारे चक्रवर्तीने सध्या द.सा. १८.७८% दराने रु. २०,००,५५,४३५.२६ (रुपये वीस कोटी पंचाचव हजार चारशे पत्तीस आणि सव्वीस पैसे मात्र) (सूचनेच्या तारखेपर्यंत सांप्रतिकृत दराने) आणि तुमच्याकडून प्रदानपर्यंत बँकेद्वारे उपाजित सर्व परिचय्य, प्रभार आणि खर्च अशी रक्कम बँकेला अदा करून तुमचे सर्व दायित्व निभावण्यास सांगत आहोत, कसूर केल्यास कृपया ध्यानात ठेवावी